

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 133
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC, 2016 (CIRP)

Order delivered on 21.01.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Balvindra, Adv. Mr. Pritpal Nijjar, Mr. Krishnendu Dutta, Mr. Shantanu Sharma, Advs. For Resolution Applicant.
For Ex-Director : Mr. Vatsala Kak, Ms. Geetika Sharma, Advs.
For the RP : Ms. Radhika Rai, Adv.

ORDER

CA-2841(PB)/2019:-

It is an application filed by the suspended directors saying that the property situated at village Sarai Aurangabad, Sector 3A, Bahadurgarh, District Jhajjar, Haryana measuring 4 acres, 4 kanals and three marlas is the personal property of the applicant/directors of the corporate debtor. As to this property is concerned, the counsel appearing on behalf of the RP having categorically stated that this property is not shown as the

property of the corporate debtor whereby that to that effect reply to this application has already been filed.

For having the RP who monitoring the affairs of the corporate debtor stated that this property is not shown as the asset of the corporate debtor, we are of the view that we are under no obligation to decide this application.

Accordingly, this application is hereby dismissed.

On hearing various other applications pending before this Bench for long time, to have clarity on all these applications answering respondents are hereby directed to provide dates and events charts so as to decide these applications.

As to Section 66 application moved by the RP, he is hereby directed to provide all those particulars and details along with dates and events on the next date of hearing.

List on 29.01.2020.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)